

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.171/98

Tuesday, this the 3rd day of February, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

L Mohammed Khasim,  
Part Time Sweeper,  
P.W.D. Sub Division,  
Andrott.

- Applicant

By Advocate Mr Thampan Thomas

vs

1. The Administrator,  
U.T. of Lakshadweep,  
Kavarathi.

2. The Superintending Engineer,  
Lakshadweep Public Works,  
Kavarathi, Lakshadweep.

3. The Executive Engineer,  
Lakshadweep Public Works,  
Kavarathi.

4. The Assistant Engineer,  
Public Works Department,  
Andrott Sub Division,  
Andrott Island, Lakshadweep.

- Respondents

By Advocate Mr PR Ramachandra Menon, ACGSC

The application having been heard on 3.2.98 the Tribunal on the same day delivered the following:

O R D E R

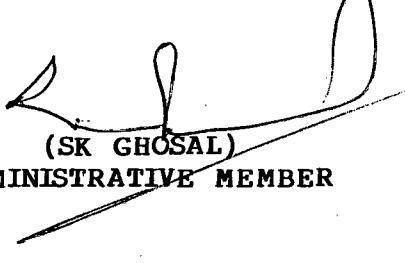
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who has been working as a part-time Sweeper under the 4th respondent has been making representations for regular appointment in the department. Finding no response,

he has filed this application for claiming the benefit under the scheme for grant of temporary status and regularisation, to enhance his salary to the grade of full time Sweeper and then consider him for regular appointment. As the scheme for grant of temporary status and regularisation of casual labourers is not available for the part-time Casual Labourers, the learned counsel for applicant restricts his claim for a direction to the second respondent to consider his request for appointment on a Group'D' post and to give him a speaking order within a reasonable time. Learned counsel for respondents states that the second respondent would consider the representation of the applicant A-6 in accordance with the rules and instructions on the subject and pass an appropriate order within a reasonable time.

2. In the light of what is stated above, we dispose of this application with a direction to the second respondent to consider the representation of the applicant dated 10.10.97 A-6 and to give him an appropriate order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 3rd February, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

trs/3298

  
(AV HARIDASAN)  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A6: Representation dated 10.10.1997 submitted by the applicant before the 2nd respondent.

.....